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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

---

O.A. No. 515/94-

Dt. of Decision : 7.7.94.

G. Pitchaiah

.. Applicant.

Vs

1. The Director General of  
Electrical & Mechanical Engineering,  
EME (Civil), Army Headquarters, DHQ,  
New Delhi - 110 011.

1 EME Centre,  
Secunderabad - 500 587.

3. The Commanding Officer,  
Depot Battalion,  
EME, Secunderabad - 500 021.        .. Respondents.

Counsel for the Applicant : Mr. V. Venkateswara Rao

Counsel for the Respondents: Mr. N.R. Devaraj, Sr. CGSC.

CORAM :

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Copy to:-

1. The Director General of Electrical & Mechanical Engineering, EME(Civil), Army Headquarters, DHQ, New Delhi-110 011.
2. The Commandant, 1 EME, Centre, Secunderabad-500 587.
3. The Commanding Officer, Dept Battallion, EME, Secunderabad-500 021.
4. One copy to Mr. V. Venkateswara Rao, Advocate, C.A.T. Hyd.
5. One copy to Mr. N. R. Devaraj, Sr. OGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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13/11/1988

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O.A.NO.515/94

dt: 7.7.94

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri V.Venkateswara Rao, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. The applicant is working as Boot Maker. Boot Makers were eligible for the scale of Rs.260-400 with effect from 22.8.1983 and hence the applicant should be given the pay in that scale from 28.3.1984, the date on which he joined as Boot Maker, urged the learned counsel for the applicant. The said contention is in accordance with the judgment dated 29.9.1989 of this Bench in OA 443/88. But monetary benefit is being limited by this Bench, in such cases, from one year prior to filing of the OA. Hence, the OA is disposed of as under:-

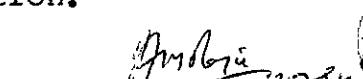
The notional pay of the applicant has to be fixed in the pay scale of Rs.260-400 as on 28.3.1984, the date on which the applicant joined and the monetary benefits have to be given from 15.4.1993 as this OA was filed on 15.4.1994. No costs.

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

  
(V.NEELADRI RAO)  
VICE CHAIRMAN

DATED: 7th July, 1994.  
Open court dictation.

vsn

  
Dy. Registrar (Judl),

09.VN/94

TYPED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G.RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKAR REDDY : MEMBER(CUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 7-9-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. NO.

in  
O.A.No. VN/94

T.A.No. (C.W.P. )

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

DVM

